

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1237 of 2019

IN THE MATTER OF:

Kanchanben Rasik Bavariya

...Appellant

Versus

VE Commercial Vehicles Ltd. & Anr.

...Respondents

For Appellant: None

**For Respondents: Shri Sumit Kansal, Advocate (for IRP/R-2)
Shri Anup Kumar, Ms. Megan Seth, Shri Shivam
Kumar, Shri Varun Narang, Advocates
Ms. Gunjan S. Jain, Advocate (R-1)**

ORDER

09.01.2020 Even today, the Learned Counsel for the Appellant is not present. On earlier occasion also, he was not present. Hence, on 02.01.2020, this Tribunal had directed the Registry to list the present matter on 09.01.2020.

In view of the fact that the Learned Counsel for the Appellant is not present, the Interim Resolution Professional is directed to proceed in accordance with law and to complete the CIRP Process at an earlier date.

List the matter on 04.02.2020 for disposal of the Appeal on merits.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V.P. Singh]
Member (Technical)

/rs/md